

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.407 of 1998.

Monday, this the 11th day of December, 2000.

CORAM:

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

T. Manoharan,
Temporary Group 'D',
(Temporary status)
Speed Post Centre,
Thiruvananthapuram -23.

Applicant

(By Advocate Shri G.Sasidharan Chempazhanthiyil)

Vs.

1. Manager,
Speed Post Centre,
Thiruvananthapuram.
2. Senior Superintendent of Post Offices,
North Postal Division,
Thiruvananthapuram.
3. The Director of Postal Services,
Office of the Chief Postmaster General,
Kerala Circle, Thiruvananthapuram.
4. Union of India represented by its
Secretary, Ministry of
Communications, New Delhi. Respondents

(By Advocate Shri N.Anil Kumar,ACGSC)

The application having been heard on 11.12.2000, the Tribunal
on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The applicant who is a temporary status casual
labourer has filed this application for a declaration that he
is entitled to be considered for regularisation in a Group 'D'

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post in the Speed Post Centre under the first respondent and for a direction to the respondents to consider him for regularisation with effect from 13.3.98.

2. The respondents have filed a reply statement and an additional reply statement. In the additional reply statement it has been stated that the applicant has been selected and appointed to the post of Group 'D' w.e.f. 16.7.99 on a regular basis and therefore no further grievance subsists.

3. Learned counsel on either side submitted that in view of the above developments, the application may now be disposed of without any further directions.

4. In the light of what is stated above, as the applicant has been granted the reliefs which he sought in the O.A. substantially, the application is disposed of without any further directions and without any order as to costs.

Dated the 11th December 2000.


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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